

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Revision No.1573 of 2019**

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Rajeev Jain ... Petitioner

Versus

The State of Jharkhand through Vigilance (A.C.B.)

.... Opp. Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mrs. J. Mazumdar, Advocate

For the Vigilance : Mrs. T.N. Verma, Spl. P.P.

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**Order No.07 Dated- 29.06.2020**

Heard the parties through video conferencing.

The learned counsel for the petitioner prays for time.

Prayer for time is allowed as the last chance.

List this revision eight weeks after the lockdown period is over.

**(Anil Kumar Choudhary, J.)**

Sonu-Gunjan/